

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1819 of 1994

New Delhi this the 1st day of October, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

Dr. M.S. Rizvi
150-P, Aram Bagh
Pahar Ganj
New Delhi-110 055. ... Applicant

(By Advocate: Shri C. Harishankar)

-Versus-

1. Union of India,
Through the Secretary
Ministry of Information & Broadcasting
Shastri Bhavan
Dr. Rajendra Prasad Road
New Delhi-110001.
2. Directorate General
Director General
All India Radio
Akashvani Bhavan
New Delhi. ... Respondents

(By Advocate: Shri S.M. Arif)

O R D E R (Oral)

By Reddy, J.

The learned counsel for the applicant submits that the question involved in this OA is squarely covered by the judgment of the Hon'ble Supreme Court in Union of India & Ors. Vs Shri Chetan S. Naik etc. [JT 1999(5)Sc 217].

2. Hence this OA is disposed of in terms of the above judgment of the Supreme Court. No order as to costs.

[Signature]
(Mrs. Shanta Shastry)
Member(A)

[Signature]
(V. Rajagopala Reddy)
Vice Chairman(J)